

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4223  
ANSWERED ON:25.08.2004  
SPECIAL COURTS FOR CORRUPTION CASES  
Rawat Prof. Rasa Singh

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government propose to set up special courts for immediate disposal of cases of corruption and financial irregularities;
- (b) if so, the progress made so far in this regard;
- (c) whether the views of the Supreme Court would be sought while setting up the special courts for disposal of the cases of corruption; and
- (d) if so, the factual position in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): For disposal of cases of corruption and financial irregularities, Special Courts of 28 Special Judges and 7 Magistrates are already functioning. In the year 2001 the Government had identified, in addition to the existing Special Courts, Special Courts of 12 Special Judges and 6 Magistrates more in 8 States and 1 Union Territory to exclusively deal with CBI cases, out of which 3 Special Courts have started functioning so far.

(c): No, Sir.

(d): Does not arise.